



**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**

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## PCA Framework for NBFCs

The Reserve Bank of India has today issued the [Prompt Corrective Action \(PCA\) Framework for Non-Banking Financial Companies \(NBFCs\)](#).

It may be recalled that the revised [Prompt Corrective Action \(PCA\) Framework for Scheduled Commercial Banks \(SCBs\)](#) was issued on November 2, 2021. NBFCs have been growing in size and have substantial inter-connectedness with other segments of the financial system. Accordingly, a PCA Framework for NBFCs has also been put in place to further strengthen the supervisory tools applicable to NBFCs. This shall apply to:

- (a) All Deposit Taking NBFCs [Excluding Government Companies],
- (b) All Non-Deposit Taking NBFCs in Middle, Upper and Top Layers [Excluding - (i) NBFCs not accepting/not intending to accept public funds; (ii) Government Companies, (iii) Primary Dealers and (iv) Housing Finance Companies].

The PCA Framework for NBFCs shall come into effect from October 1, 2022, based on the financial position of NBFCs on or after March 31, 2022. A separate circular would be issued in due course with regard to applicability of PCA Framework to Government NBFCs.

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